

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 97 OF 2022 (SZ)

IN THE MATTER OF:

Dr.M.S.Tejaswari,
Telangana.

....

Applicant(s)

Versus

Union of India & Ors.

....

Respondent(s)

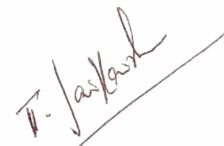
**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD
(RESPONDENT No. 3)**

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Place: Hyderabad

Date: 09-02-2024.



Counsel for 3rd Respondent

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB), (RESPONDENT NO.3) IN O.A.NO.97 OF 2022 (SZ) FILED BY DR. M.S. TEJASHWARI, TRIMULGHERRY, SECUNDERABAD

It is to submit that Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H.No. 3-16-668/A, Trimulgherry 'X' Roads, Secunderabad has filed an O.A.No.97 of 2022 in the Hon'ble NGT, Chennai on damage to the boundary wall of the petitioner land, laying of the drainage pipeline from the dwellings located in the Northern side of the petitioner's land and sewage entering into petitioner's land and open well thereby causing water pollution.

TSPCB has issued a notice dated 08.12.2022 to the Chief Executive Officer, Secunderabad Cantonment Board (**Annexure-I**) directing to take immediate measures for prevention of untreated sewage discharges and provide necessary treatment system for the sewage generated from the households in the locality. The Respondent Board has filed a report dated 19.12.2022 and 11.07.2022 before the Honble NGT.

Subsequently, the Secunderabad Cantonment Board (SCB) vide Lr.No.SCB/EB/NGT/3474 dated 27.12.2022 submitted reply to the notice issued by TSPCB dated: 08.12.2022 (**Annexure-II**).

The Hon'ble NGT, Chennai heard the matter on 23.01.2024 and directed the HMWSSB and TSPCB to file an updated action taken report. The matter is posted for next hearing on 12.02.2024.

Subsequently, the issue was reviewed in the Task Force committee meeting held at TSPCB, Board Office on 30.01.2024. The representatives of SCB and the Applicant Dr. M.S. Tejashwari attended the meeting. The Applicant, Dr. M.S. Tejashwari informed the Committee that the Sewage is

still being let into their land and garbage is also dumped. She requested the Authorities to protect their land.

The representative of the Secunderabad Cantonment Board has informed the Committee that,

- a) The applicant filed a Writ petition No. 8942 of 2022 before the Learned Single Judge of the Hon'ble High court of the Telangana and obtained an Interim Order restraining Secunderabad Cantonment Board from interfering with their possession and also directed not to lay any pipeline through their property.
- b) Subsequently, a Vacate Stay Petition was filed by the Secunderabad Cantonment Board to vacate the Interim Order granted by the Hon'ble High Court in W.P. No. 8942 of 2022.
- c) Pending writ petition, the Division Bench of the Hon'ble High court has directed to post all the connected Writ Petitions of the petitioner before the Divisional Bench. After hearing both the parties a common Order dated: 02.03.2022 was passed in WP No:8942 of 2022 and 17313 of 2021 (filed for direction to the Cantonment Board to prevent laying of a drainage pipes through their property) directing the applicant and her Brother, Sri. M.S.Raghavender to appear before the CEO of the Secunderabad Cantonment Board and participate in the enquiry pursuant to the Notice issued to them on 16.02.2022 and the CEO was directed to pass appropriate final orders.
- d) The applicant and her Brother, Sri. M.S.Raghavender along with their Advocate have appeared before CEO, Secunderabad Cantonment Board on 07.03.2022.
- e) Interim Order dated:09.03.2022 was passed by SCB directing not to block the existing drain line until alternate arrangements are made as per the feasibility report.

- f) Dr. M.S. Raghavender filed Writ petition WP.No.19579/2022 before single Judge of the Hon'ble High Court of Telangana against the Interim Order issued by the Secunderabad Cantonment Board.
- g) CEO, Secunderabad Cantonment Board passed final speaking order dated:23.04.2022 stating that the Board has decided to lay underground drain / storm water pipe line through the properties of the applicant and her brother.
- h) Aggrieved by the final order of the SCB, the applicant and her Brother, Sri. M.S.Raghavender have filed one more Writ petition in WP No:22126/2022 before the single Judge of the Hon'ble High Court of Telangana. The Hon'ble High Court vide order dated 29.04.2022 directed both the parties to maintain status-quo. Hence, no works can be taken up in the said land.
- i) Subsequently, the applicant has filed O.A.No:97 of 2022 before the Hon'ble NGT, Chennai and Secunderabad Cantonment Board is directed to file its reply and the court is adjourned to 24.01.2023.
- j) Further, SCB informed that they have addressed a letter dated 26-06-2023 to the Managing Director, HMWS&SB requesting to include the work of providing suitable STP with suitable capacity for treating the sewage near the agricultural land in Sy.No 96 to 99 belonging to the Applicant Dr. M.S. Tejashwari and others on priority basis as part of rejuvenation of the lake. Further informed that any additional cost for installation of STP and I&D structures will be borne by SCB, so as to comply with the directions of Telangana State Pollution Control Board.
- k) In response, the Director (Projects-I), HMWS&SB vide letter dated 01.07.2023 informed Secunderabad Cantonment Board to deposit the funds for preparation of Detailed Project Report (DPR) and for laying of diversion main, so as to process further in the matter.

- l) Accordingly on 05.07.2023 an amount of ₹90 lakhs has been transferred by SCB to HMWS&SB through RTGS vide UTR No.SBIN52023070559038486, dated: 05.07.2023 and requested to execute the work of rejuvenation of Thirmulghery Lake and for preparation of DPR and also requested to provide the timelines for compliance of the requirements as stated in Telangana State Pollution Control Board vide letter dated 24.05.2023.
- m) Meanwhile the Government of Telangana vide GO Rt No. 412 dated 06.07.2023 accorded permission to the Managing Director, HMWS&SB to take up the work of construction of "Diversion, sewer pipe line with an estimated cost of Rs. 2.90 Crores initially and including the cost of the project including STP along with maintenance and other allied works for rejuvenation of Trimulgherry lake from the funds of Hyderabad Metropolitan Development Authority.
- n) Later, SCB vide letter dated 29.07.2023 informed that they have transferred an amount of Rs. 1.0 Crore through Bankers Cheque bearing No. 416362, dated 27.07.2023 to HMWS&SB for the above referred work and also requested to provide timelines for compliance.
- o) Secunderabad Cantonment Board informed that a Joint inspection has been carried on 08.12.2023 by the officials of HMWS&SB and Secunderabad Cantonment Board for assessing the ground conditions. Thereafter, it has been informed by the officials of HMWS&SB that, the above referred work will be executed after preparing the Detailed Project Report of sewage and storm water network (**Annexure-III**).

Based on the detailed review and recommendations of the Committee, the Board has directed Secunderabad Cantonment Board to submit a time bound action plan to collect and treat the sewage.

Secunderabad Cantonment Board vide letter dated 06.02.2024 has stated that HMWS&SB have informed that they have engaged a consultancy for preparation of comprehensive project for rejuvenation and beautification of Thirmulgherry Lake and also for treating the sewage entering into the land belongs to Dr.M.S. Tejashwari, and also informed that the action plan along with timelines and methodology being adopted would be communicated by 09.02.2024 and requested the Board to grant additional time.

The Secunderabad Cantonment Board vide letter dated 08.02.2024 has submitted that the time bound action plan for taking of the works were submitted by the Hyderabad Metro Water Supply and Sewerage Board. As per the action plan, the works have been divided into Stage-I and Stage-II works. Stage-I comprises of immediate action by construction of diversion main, pumping mains, I&D structures and pumping agreements for treating the sewage entering into land belonging to Dr.Ms. Tejaswari and also into Tirumalgherry Lake. Proposed timelines for the completion is 30.06.2024. Stage-II construction of STP suitable capacity at the down stream of Trimulgherry lake, treating all sewage flows and letting treated water into lake for rejuvenating lake and further beautification of lake by providing earthen bund, greenery, promenades etc. it was stated that the Stage-II works need to be taken up after land acquisition of suitable land and capacity of STPs finalized **Annexure-IV**.

A WP No:22126/2022 was filed before the single Judge of the Hon'ble High Court of Telangana to declare the proposal of SCB to lay public drain through the land of the petitioner as illegal. Pending the WP, the Hon'ble High Court passed an Interim Order dated 29.04.2022 directing both the parties to maintain Status Quo **(Annexure - V)**.

The Secunderabad Cantonment Board has entrusted the work of STP and rejuvenation of Thirumalgherry Lake to HMWS&SB with a total project cost of Rs. 2.9 Crores. The SCB has released an amount of Rs. 1.9 Crores to HMWS&SB and the inspection of the site has also been carried out. Further, the Secunderabad Cantonment Board vide letter dated 08.02.2024 has submitted copy of the time bound action plan to be taken up by HMWS&SB.

The Board will regularly monitor the implementation of the Action Plan by Secunderabad Cantonment Board to ensure proper treatment and disposal of sewage generated.

Place: Hyderabad

Date: 09.02.2024



ENVIRONMENTAL ENGINEER

Environmental Engineer
T.S. Pollution Control Board
Regional Office, Medchal



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, MEDCHAL

6-3-1219, Block -C, 2nd Floor, Ward No - 91, Near Country Club,
Kundanbagh, Umanagar, Begumpet, Hyderabad -16.

Annexure-I

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Telephone : 23404744
Website : tspcb.cgg.gov.in

Notice No. 15 /TSPCB/RO-MDC/2022 533

Date:08.12.2022

Sub: TSPCB - RO – Medchal – Hon'ble NGT, Chennai OA No. 97 of 2022 filed by Dr. M.S. Tejashwari – Discharge of untreated sewage into petitioners land – NOTICE – ISSUED – Reg.

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It is to bring to your notice that an original Application No. 97 of 2022 was filed in the Hon'ble National Green Tribunal (NGT), Chennai by Dr. M.S. Tejashwari regarding polluting the land and agricultural well situated in their property for allowing sewage generated by the illegal Defence land encroachers etc.,

In this regard, the Telangana State Pollution Control Board officials inspected the petitioners land and surroundings on 03.11.2022. During the inspection, it was observed that untreated sewage from the dwelling in the North side of petitioners land was entering into their land and into the open well. The Board officials collected waste sample of the open well and as per the analysis results, the high values of Total Coliform – 540 MPN/100 ml and Fecal Coliform – 33 MPN / 100 ml indicates that the untreated sewage was entering into the open well situated in the petitioners land.

As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Section 25 & 26 shall take necessary measures for treatment of sewage generated.

Hence, it is directed to take immediate measures for prevention of untreated sewage discharges and provide necessary treatment system for the sewage generated from the house holds in the locality.

You reply if any, shall reach this office within (15) days from the date of receipt of this notice. Failing which, the Board will be constrained to initiate action against the Local Body as per the Provisions of Water (Prevention and Control of Pollution) Act, 1974.

R. Rajend
08/12/2022
ENVIRONMENTAL ENGINEER

To
The Chief Executive Officer, ✓
Cantonment Board, Secunderabad.

Copy submitted to JCEE, TSPCB, Zonal Office, Hyderabad for kind information and necessary action.

Copy submitted to JCEE (Legal), TSPCB, Board Office, Hyderabad for kind information and necessary action.



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सिकंदराबाद छावनी परिषद

सरदार पटेल मार्ग, कोर्ट हौस परिसर, सिकंदराबाद 500003

दूरवानी संख्या ०४० - २७८०८६०० / ०४० - २७८०८६०१

SECUNDERABAD CANTONMENT BOARD

SARDAR PATEL ROAD, COURT COMPOUND, SECUNDERABAD 500003

Tel No. 040-27808600 / 040 - 27808601

Email ID: ceo.scb2009@gmail.com



वैश्विक नृदुल्लभम्
ONE EARTH - ONE FAMILY - ONE FUTURE

Lr.No.SCB/EB/NGT/3474

Dt. 27/12/2022.

To

The Environmental Engineer,
Telangana State Pollution Control Board,
Regional Office, Medchal,
Office # 6-3-1219, Block-C,
2nd Floor, Ward No.91,
Near Country Club, Kundan Bagh,
Uma Nagar, Begumpet,
Hyderabad - 500 016.



AEE-2
B

Sir,

Sub: Hon'ble NGT (National Green Tribunal), Chennai, OA No.97 filed of 2022 filed by Dr. M.S. Tejaswari - Discharge of untreated sewage into Petitioner's Land - Notice issued to take measures for prevention of untreated sewage discharges and provide necessary treatment system for the sewage generated - Reg.

Ref: Notice No.15/TSPCB/RO- MDC/2022/533 dated 08.12.2022 received on 12.12.2022.

In this connection, it is informed that, this office has received the above referred Notice dated 08.12.2022 on 12.12.2022, wherein it was directed to take immediate measures for untreated sewage discharged water and provide necessary system for sewage generated by the households in the locality and also to furnish the reply within 15 days.

The detailed report on the subject matter is furnished below:

1. It is to state that, the subject land on which the Complainant i.e., Dr. M.S Tejaswari, alleged to be the owner, is classified as B-2 land forming part of GLR Sy.No 352/P, Trimulgherry Village and placed under the management of State Government.
2. Previously, one late M. Satyanarayana Reddy, father of the Petitioner, had submitted a Layout for approval for formation of housing plots in the subject land Adm. Ac.03-11 Gts. in Sy.No 96 to 99 forming part in GLR Sy.No.352(P) which was sanctioned vide CBR No.30 dated 06.02.2013, whereby it was proposed to lay residential colony by converting agricultural

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land into plots. In the said Layout, the father of the Petitioner has clearly demarcated that through an underground pipeline, the upstream sewage can be discharged connecting to an open nala in the downstream. However, the process could not be taken place, as the developer has not complied with the observations of the higher authorities of Ministry of Defence, which is the final authority to release the sanction of Layout.

3. Further, it is to state that there is a small village/hamlet known as Chinna Kamela where in around 250 residential houses are in existence from the past 50 years, which colony is situated on the upstream side of the Petitioner's land.

4. The drainage from the residential area is flowing through natural gradient and ends in a cesspool/agricultural kunta located in the subject land belongs to the Petitioner and from their land, there is no proper outlet for discharge of these effluents. This office has made attempts to convince Dr. M.S. Tejaswari and her brother to construct an a proper underground drain pipeline through their open land to discharge the effluents, as shown in the Layout of their Father, but they have not agreed to the request and obstructed the passage of storm/drain water into their property by depositing construction waste, building material and debris resulted in stagnation of the sewage and storm water in the upstream area of Chinna Kamela between the dwelling houses and the Petitioner's land and causing dangerous highly contagious diseases and creating severe unhygienic conditions.

5. In order to prevent stagnation of drain water and to curb unhygienic condition in vicinity and to release the stagnated sewage into the cesspool, the local people have removed the blockage and afterwards, the Secunderabad Cantonment Board has facilitated the free flow of sewage into cesspool created in the subject property. Afterwards, issued a Notice dated 16.02.2022 u/Sec. 213 & 224 of Cantonments Act 2006 to the Applicant and her brother for construction of underground drain line across their property, so as to discharge the sewage into the open nala.

6. Subsequent to issue of this Notice, the following events have taken place and the details are as under:

- i) Being aggrieved by this office Notice dated 16.02.2022, they filed Writ Petition No.8942/2022 before the learned Single Judge of the Hon'ble High Court of Telangana and obtained an Interim Order restraining this office from interfering with their possession and also directed not to lay any drainage pipeline through their property. This office filed a Vacate Stay Petition along with Counter Affidavit to vacate the Interim Order granted.
- ii) Pending Writ Petition, the Division Bench of the Hon'ble High Court has directed to post all the connected Writ Petitions of the Petitioners before the Division Bench. After hearing both the parties, a Common Order dated 02.03.2022 was passed in WP No.8942 of 2022 and 17313 of 2021 (filed for a direction to the

Cantonment Board to prevent laying of a drainage pipes through their property) directing the Applicant and her Brother, M.S. Raghavender, to appear before the Chief Executive Officer of the Secunderabad Cantonment Board, and participate in the enquiry pursuant to the Notice issued to them on 16.02.2022 and the Chief Executive Officer was directed to pass appropriate final orders. Copy of Order of the Division Bench is enclosed as **Annexure-A**.

- iii) Pursuant to the direction given by the Division Bench, the Applicant and her Brother along with their Advocate, have appeared before the CEO, SCB on 07.03.2022 and made certain proposals on the issue of discharge of sewage through underground discharge. On such suggestions, before passing a Final Order, a Technical Committee was appointed by the Secunderabad Cantonment Board to submit a feasibility report. Meanwhile, vide an Interim Order dated 09.03.2022, the Applicant and her Brother were directed not to block the existing drain line until alternate arrangements are made as per the feasibility report. The said Interim Order is filed as **Annexure-B**.
- iv) Aggrieved by this Interim Speaking Order, Dr. M.S Raghavendra (Brother of the Applicant) filed a Writ Petition in WP No.19579/2022 before learned Single Judge of the Hon'ble High Court of Telangana against the Secunderabad Cantonment Board and pending Writ Petition, the Hon'ble Court by its Order dated 19.04.2022 directed the CEO to dispose of the matter finally within a week by 26.04.2022 as per the directions of the Division Bench in WP No.8942 of 2022. Copy of the Order dated 19.04.2022 of the Hon'ble High Court is enclosed as **Annexure-C**.
- v) Accordingly, the CEO, SCB passed a final speaking order dated 23.04.2022 whereby, the Board has decided to lay underground drain/storm water pipeline through the properties of the Applicant and her Brother by assigning valid reasons. Copy of the final speaking order dated 23.04.2022 is enclosed as **Annexure-D**.
- vi) Aggrieved by this final order, both the Applicant and her Brother, have filed one more Writ Petition in WP No.22126/2022 before learned Single Judge of the Hon'ble High Court of Telangana. Pending Writ Petition, the Hon'ble High Court passed an Interim Order dated 29.04.2022 directing both the parties to maintain Status Quo. Copy of the Interim Order passed by the Hon'ble High Court is enclosed as **Annexure-E**.
- vii) Subsequently, this office has filed Counter Affidavit and Vacate Stay Petition in both the Writ Petitions i.e., W.P. No. 19579/2022 and W.P. No. 22126/2022 and the same are pending for adjudication. In view of the Interim Order of Status Quo granted by the Hon'ble High Court, and since the matter concerning the discharge of sewage is sub-judice before the Hon'ble High Court of Telangana, the Secunderabad Cantonment Board could not take any further action on discharge of sewage from the upstream area.

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7. Subsequently, the Applicant has approached the Hon'ble NGT, Chennai, by way of filing O.A. No.97 of 2022 which is pending and the Secunderabad Cantonment Board is directed to file its reply and the case is adjourned to 24.01.2023.

8. Further, ~~it is to inform that, this office is contemplating appropriate action to discharge sewage/storm water through underground drain line as per option 3 of feasibility report submitted by M/s. P.S. Engineering Consultants after carrying out field survey. However, the said work could not be taken up keeping in view of subsisting Status Quo order dated 29.04.2022 passed by the Hon'ble High Court in W.P. No.22126 of 2022.~~ *they are*

9. In the light of the above, the Secunderabad Cantonment Board is restrained from entering into the property of the Applicant and her Brother, by passing an Order of Status Quo, as mentioned above, and hence could not take any immediate measures for prevention of untreated sewage discharges and also to provide any necessary treatment system for the sewage generated from the households in the locality. Hence your proposed action against local body i.e., the Secunderabad Cantonment Board, as per the provisions of Water (Prevention and Control of Pollution) 4.

Therefore, your Authority is requested to consider the above factual position and necessary instructions may be given to the Applicant, M.S. Tejaswari and her Brother, to give their consent for laying underground drainage outlet through pipelines passing through their land for discharge of sewage from the households in the locality connecting to a open nala in the downstream so as to prevent any percolation of untreated sewage discharges entering into private well/agricultural kunta of the Applicant and her Brother and this action could be initiated subject to outcome of the Writ Petitions pending before the Hon'ble High Court of Telangana, as detailed above, and requested that your Authority may kindly drop all further proceedings pursuant to reference cited Notice dated 08.12.2022.



Yours Sincerely,

[MADHUKAR WAIK D]
CHIEF EXECUTIVE OFFICER

SECUNDERABAD CANTONMENT BOARD

Encl. As above.

Copy to:-

- 1) JCEE, Zonal Office, Hyderabad - for information please.
- 2) JCEE (Legal), TSPCB, Board Office, Hyderabad - for information please.

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THE HON'BLE THE CHIEF JUSTICE SATISH CHANDRA SHARMA

AND

THE HON'BLE SRI JUSTICE ABHINAND KUMAR SHAVILI

WRIT PETITION Nos.8942 of 2022 & 17131 of 2021

COMMON ORDER: *(Per the Hon'ble the Chief Justice Satish Chandra Sharma)*

Regard being had to the controversy involved in the aforesaid cases, they were heard together and are being decided by a common order.

The facts of W.P.No.8942 of 2022 are reproduced as under:-

The petitioner before this Court has filed this present writ petition stating that he is the owner of land in Survey Nos.96/e, 97/a, 98/1 (part of 96,97,98) of Trimulgherry Village and Mandal, Secunderabad, and the defence authorities are laying a public drainage pipeline through his land without following the statutory provisions as contained under the Cantonments Act, 2006 (for short "the Act"). It has also been stated that without issuing any show cause notice of any kind, the boundary wall has been broken and water is coming inside the boundary wall.

On the other hand, learned counsel appearing for the Cantonment Board has stated that a notice was issued to the petitioner on 06.02.2022 under Sections 213 and 224 of the Act and the petitioner has also filed a reply to the aforesaid notice.

In the considered opinion of this Court, as the notice was issued under Sections 213 and 224 of the Act and the petitioner has already filed reply, the Cantonment Board has to pass a final order in the matter.

At this stage, learned counsel for the petitioner has stated before this Court that the petitioner be granted an opportunity of hearing also.

Learned counsel for the Cantonment Board is fair enough in stating that the petitioner will also be granted opportunity of hearing in the matter.

Keeping in view the aforesaid, the petitioner is directed to appear before the Chief Executive Officer, Cantonment Board, Secunderabad on 07.03.2022 at 10:30 AM and thereafter, the Cantonment Board shall be free to pass appropriate final order in accordance with law. It is needless to mention that in case orders are passed against the petitioner, there shall be no coercive action against the petitioner for a period of two weeks from the date of passing of such final order. The petitioner shall also be free to take recourse to the other remedies, as he is claiming compensation in the matter. He shall also be free to file a fresh writ petition before this Court, in case he is still

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aggrieved in the matter, and all other grounds raised in the petitions are left open.

With the aforesaid, the writ petitions stand disposed of.

Pending miscellaneous applications, if any, shall stand closed. There shall be no order as to costs.

SATISH CHANDRA SHARMA, CJ

ABHINAND KUMAR SHAVILI, J

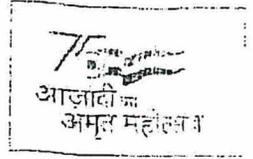
02.03.2022
JSU

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ANNEXURE - B



सिकंदराबाद छावनी परिषद
सरदार पटेल मार्ग, कोर्ट हौस परिसर, सिकंदराबाद 500003
दूरवानी संख्या ०४० - २७८०८६०० / ०४० - २७८०८६०१
SECUNDERABAD CANTONMENT BOARD
SARDAR PATEL ROAD, COURT COMPOUND, SECUNDERABAD 500003
Tel No. 040-27808600 / 040 - 27808601
Email ID: ceo.scb2009@gmail.com



No.SCB/EB/632 .

Date: 09 -03-2022.

Sub:- Interim Speaking Order in compliance of Order in W.P. No.8942/2022 and in W.P. No.17131/2021 of High Court of Judicature at Hyderabad - Reg.

In compliance of the Hon'ble High Court w.r.t. to W.P. No.8942/2022 and in W.P. No.17131/2021 between:

- 1) Shri M.S. Raghavender,
S/o. late M. Sathayanarayana Reddy,
R/o. Plot No.1, Chandragiri Colony,
Trimulgherry,
Secunderabad - 500 015.
Mobile No.8501037390

... Petitioners

AND

- 1) The Union of India,
Represented by its secretary
Ministry of Defence New Delhi
- 2) The Secunderabad Cantonment,
Rep. by its Chief Executive Officer,
Court Compound, SP Road,
Secunderabad, Telangana -
500003.

... Respondents

The Hon'ble Court has directed the petitioner to appear before the Chief Executive Officer, Cantonment Board, Secunderabad on 07.03.2022 at 10:30 AM and thereafter, the Cantonment Board shall be free to pass appropriate final order in accordance with law.

Page 1 of 4
Chief Executive Officer
Secunderabad Cantonment Board

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Pursuant to the orders of the Hon'ble High Court the respondent No. 2, Secunderabad Cantonment Board represented by Chief Executive Officer has conducted the hearing on 07.03.2022 at 10:30 AM.

The petitioner Dr. M.S. Raghavender, alongwith Dr. M.S. Tejaswari, D/o. late Satyanarayana Reddy, and his advocate Shri R Ranganathan has appeared before the undersigned on 07.03.2022 at 10:30 AM.

Shri R Ranganathan, the learned Counsel of the petitioner has read out the notice issued by Secunderabad Cantonment Board, dated 16.02.2022. The learned Counsel of the petitioner submitted that as per Section 213 and 224 the said notice is issued to the petitioner by the respondent Board for laying of an underground storm/drainwater pipeline passing through the immovable property of the petitioner. Shri R Ranganathan, has explained that Section 213 of Cantonments Act, 2006 refers to any premises are in the opinion of the Chief Executive Officer, without sufficient means of effectual drainage and a Cantonment drain or some place approved by the Chief Executive Officer for the discharge of filth and other polluted and obnoxious matter is situated at a distance of not exceeding thirty meters from any part of the said premises, he may, by written notice, require the owner of the said premises. But in this case the drain is more than thirty meters distance.

Whereas, Shri R Ranganathan, informed that the construction of compound wall made by his client 20 years ago and as per the provisions of Section 261 of Cantonments Act, 2006 in case of any such boundary wall, hedge or fence which was erected with the consent or under the orders of the Chief Executive Officer or which was in existence at the commencement of this Act, the Board shall make compensation for any damage caused by the removal thereof.

Whereas, Shri R Ranganathan, also apprised that as per Section 24 of the Water (Prevention and Control of Pollution) Act, 1974, no drain no person shall knowingly cause or permit any poisonous, noxious or polluting matter

Page 2 of 4
Chief Executive Officer:
Secunderabad Cantonment

(17)

determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any 3 [stream or well or sewer or on land].

Whereas, Shri R Ranganathan, informed that as per the provisions of Section 224 of Cantonments Act, 2006 the Chief Executive Officer may, by order in writing, authorize the owner of the premises to place or carry such drain over, under, along or across such immovable property. Whereas, the owner of the property in this case is Central Government, but the people resident the adjacent to the land of the petitioner are the encroachers on the Defence land.

Whereas, the Chief Executive Officer, Secunderabad Cantonment Board has informed that it is the primary duty of Board to maintain the health and hygiene of the residents of the Cantonment. The Board has the power of laying the drainage line in the private property in accordance with the Cantonments Act, 2006. If the occupants of the land are not in a position to lay the drain, the Cantonment Board can lay the drain to maintain the health and hygiene of the people.

Further, CEO informed that, the boundary wall constructed in the petitioner's property is without the permission of the Competent Authority. The petitioner who has submitted the NOC in the Hon'ble Court obtained from the AQMG (Lands) is only from land point of view but the permission for erection of the boundary wall is to be obtained from Chief Executive Officer, Secunderabad Cantonment Board. Whereas, the petitioner, has not obtained any permission for construction of such boundary wall from the Chief Executive Officer, Secunderabad Cantonment Board.

Whereas, Shri R Ranganathan, has submitted that the drainage line which is proposed to be laid by the Cantonment Board through the property of petitioner may be diverted and laid alongside the eastern part of the property and can be connected to the existing drainage line at Malani Colony. Further,

Chief Executive Officer
Secunderabad Cantonment Board
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submitted that a representation in this regard will be submitted by the petitioner before the respondent Board in due course.

After hearing the petitioner through his learned counsel, the undersigned hereby passes the following interim order:

The petitioner's submission for diverting the proposed drainage line based on the representation submitted by him for alternative drainage line will be looked into after the feasibility report submitted by the technical staff of this office. Further, the petitioner is directed not to block the existing drainage line until the alternate drainage line is constructed and extend co-operation to the staff of this office during their inspection for submitting the feasibility report. The action would be initiated by the Board accordingly.




[B. Ajith Reddy]
Chief Executive Officer
Secunderabad Cantonment Board

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[3215]

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
TUESDAY, THE NINETEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY TWO

:PRESENT:

THE HONOURABLE DR. JUSTICE G.RADHA RANI
WRIT PETITION NO: 19579 OF 2022

Between:

Dr.M.S.Raghavender, S/o Late M. Satyanarayana Reddy.

Petitioner

AND

1. The Union of India and another, Represented by its secretary, Ministry of Defence, New Delhi.
2. The Cantonment Board, Secunderabad, represented by its The Chief Executive Officer, Secunderabad

Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or direction more in the nature of Writ of Mandamus a) declaring the action of the respondent no.2 in demolishing and damaging the portions of the northern side and eastern side boundary wall protecting the petitioners lands in Sy.Nos. 96/e, 97/a, 98/a, (part of 96, 97, 98) of Trimulgherry Village and Mandal, Secunderabad and digging channels to drain the sewage generated by the encroachers into the agricultural land and well of the petitioner as illegal, arbitrary and violative of Article 14, 19, 21, 300A of the Constitution of India as well as opposed to the provisions of the Environment Protection Act, and the Air and Water Pollution Act consequently direct the respondent no.2 to pay compensation of Rs.5,00,00,000/- within a lime framework b)declaring the action of the respondent no.2 in passing the interim order dated 9.3.2022 restraining the petitioner from reconstruction of the compound wall or stopping the sewage from draining into the land and well of the petitioner being illegally let into it by the 2nd respondent as illegal and arbitrary and against the provisions of the Cantonments Act, 2006. c)declaring the proposal of the respondent no.2 to lay a public drain through the land of the petitioner as illegal, arbitrary and against the provisions of the Cantonments Act, 2006 and also opposed to the order of this hon"ble court in W.P.No.8942 of 2022 dated 2.3.2022 and to declare the interim order passed on 9.3.2022 in letter no.SCB/EB/632 of the 2nd respondent as illegal, arbitrary and opposed to the orders passed in W.P.No.8942 of 2022 and consequently set aside the same in the interest of justice d) To declare the action of the 2nd respondent in interfering with the construction of the compound wall which did not require any permission from 2nd respondent as illegal and opposed to the provisions of the Cantonments Act. e) And consequently restrain the 2nd respondent from diverting the sewage into the property of the petitioner and not to interfere with the construction of the compound wall by the petitioner to his property;

IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restrain the respondent no.2 and its agents and contractors or persons claiming under it from laying any pipeline through the land of the petitioner in the petitioner's lands in Sy.Nos. 96/e, 97/a, 98/a, (part of 96, 97, 98) of Trimulgherry Village and Mandal, Secunderabad, Pending disposal of WP 19579 of 2022, on the file of the High Court.

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The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of SRI R RANGANATHAN Advocate for the Petitioner, SRI NAMAVARAPU RAJESHWAR RAO(ASSGI) for the Respondent no.1, SRI K.R. KOTESHWAR RAO, Advocate for the respondent no.2, and the Court made the following.
ORDER

Learned Assistant Solicitor General of India had taken notice for Respondent No.1.

Heard the learned counsel for the petitioner and the learned Standing Counsel for Respondent-Cantonment Board.

Learned counsel for the petitioner submitted that the respondents have passed an interim Order on 09.03.2022 as against the direction of the Division Bench in WP.NO. 8942 of 2022 to pass a final order and no relief was granted to him.

The learned Standing Counsel for the respondent-Cantonment Board submitted that the writ petition was premature as no final order was passed, the final orders would be passed within a short time; the technical report for providing appropriate drainage line was also available.

As such, it is considered fit to direct the respondents to dispose the matter finally within a week by 26-04-2022 as per the direction of the Division Bench in WP.No. 8942 of 2022.

SD/- P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Secretary, Ministry of Defence, The Union of India, New Delhi. (by RPAD)
2. The Chief Executive Officer, The Cantonment Board, Secunderabad, Secunderabad. (by RPAD)
3. One CC to SRI. R RANGANATHAN Advocate [OPUC]
4. One spare copy

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HIGH COURT

GRRJ

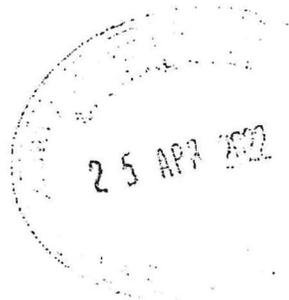
DATED:19/04/2022

TO DISPOSE THE MATTER FINALLY WITHIN A WEEK BY 26.04.2022.

ORDER

WP.No.19579 of 2022

DIRECTION



22

A



सिकंदराबाद छावनी परिषद

सरदार पटेल मार्ग, कोर्ट हॉस परिसर, सिकंदराबाद 500003

दूरवानी संख्या ०४० २७८०८६०१ - ०४० / २७८०८६०० -

SECUNDERABAD CANTONMENT BOARD

SARDAR PATEL ROAD, COURT COMPOUND, SECUNDERABAD 500003

Tel No. 040-27808600 / 040 - 27808601

Email ID: ceo.scb2009@gmail.com



Lr.No.SCB/EB/Layout/Sy.No.96 to 99/T'Gherry/ 1065

Dt: 23.04.2022.

To

1. Dr. M.S. Raghavender,
S/o. late M. Satyanarayana Reddy,
R/o. Plot No.1, Chandragiri Colony,
Trimulgherry, Secunderabad - 500 015.
Mobile: 8501037390
2. Dr. M.S. Tejashwari,
D/o. late M. Satyanarayana Reddy,
R/o. H.No.3-16-668/A,
Beside Shahi Biryani Darbar Restaurant,
Trimulgherry Cross Roads,
Secunderabad - 500 015.
Mobile: 7702892451.

Sub: Proposal for laying of new drainage pipeline through open land in Sy.No.96 to 99 corresponding to GLR Sy.No.352/part, Trimulgherry, Secunderabad Cantonment - Final Orders in compliance of the Common Order passed by the Hon'ble Division Bench of High Court of Telangana in WP No.8942/2022 and WP No.17131/2022 dated 02.03.2022.

- Ref :
- i) This Office Letter No.SCB/EB/Layout/Sy.No.96 to 99/T'Gherry/ 425, dated 16.02.2022.
 - ii) Common Order passed by Hon'ble Division Bench of Telangana High Court in WP No.8942/2022 and WP No.17131/2022.
 - iii) Interim Speaking Order No.SCB/EB/632 dated 09.03.2022.
 - iv) Your Notice on demolition of Northern and Eastern Boundary Wall and illegal diversion of sewage into the land of Dr. M.S. Raghavender Reddy dated 30.03.2022.
 - v) Feasibility Report for proposed outfall sewer/storm water line at Chinna Kamela, Trimulgherry (Ward No.7) with Plan and a covering letter dated 01.04.2022 submitted to the CEO/SCB and received on 04.04.2022.
 - vi) This Office Letter No.SCB/RS/21-22/907 dated 04.04.2022 for appearance before CEO/SCB.
 - vii) WhatsApp Message of Addressee No.1 dated 08.04.2022 as a reply to letter dated 04.04.2022.
 - viii) W.P.No.19579/2022 filed by Addressee No.1 of you, questioning Interim Order dt.09.03.2022 passed by the

मुख्य अधिकारी/अधिकारी,
CHIEF EXECUTIVE OFFICER/Officer,
Page 1 of 7

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CEO/SCB and also seeking compensation of Rs.5.00 Cr. and also not to lay public drain through the land of the Petitioner i.e., Addressee No.1.

* * *

1. Vide reference (i) cited, the undersigned, in exercise of powers conferred u/Sec.213 and 224 of the Cantonments Act 2006, had issued a Notice for laying an underground storm/drain water pipeline passing through your immovable property in Sy.No.96 to 99, Trimulgherry, Secunderabad Cantonment, due to the exigencies mentioned in the said reference Notice. Thereafter, the Hon'ble Division Bench of the High Court of Telangana through a common order vide ref.(ii) cited has directed No.1 of you to appear before the undersigned on 07.03.2022 @ 10:30 AM and thereafter the Cantonment Board shall be free to cause appropriate final order in accordance with law and in case the orders are passed against you, there shall be no coercive action against you for a period of 2 weeks from the date of passing final order.

2. Pursuant to the directions of the Hon'ble High Court, No.1 of you have appeared before the undersigned on 07.03.2022 @ 10:30 AM along with your Advocate, Sri R. Ranganathan and submitted that, Notice issued through ref. (i) u/Sec.213 and 224 of the Cantonments Act 2006 for laying an underground storm/drain water pipeline. Section 213 refers to "*any premises are in the opinion of Chief Executive Officer, without sufficient means of effectual drainage and a cantonment drain or some place approved by the Chief Executive Officer for the discharge of filth or other polluted and obnoxious matter is situated at a distance of not exceeding 30 metres from any part of the said premises, he may, by a written notice, require the owner of the said premises to make a drain emptying into such cantonment drain or place... .., but in this case, the drain is more than 30 metres distance.*" Your Counsel further submitted that, u/Sec.224 of the Cantonments Act 2006, the Chief Executive Officer may, by an order in writing, authorize the owner of the premises to place or carry such pipe or drain, under, along or across such immovable property. Whereas, the owner of the property in this case is Central Government, but the people residing adjacent to the land of the Petitioners are encroachers of the Defence land.

3. In response to such submission, the undersigned has clarified that, it is the primary duty of the Board to maintain health and hygiene of residents of the Cantonment Board, the Board has power of laying drainage line in a property in accordance with the Cantonments Act 2006. The undersigned further clarified that, since the occupants of the land are not in a position to lay the drain, the Cantonment Board can lay the drain to maintain health and hygiene of the people. Regarding construction of compound wall, without any

Page 2 of 7
CHIEF EXECUTIVE OFFICER
SECUNDERABAD CANTONMENT BOARD

(24)

permission and the NOC relied upon by the Petitioner is only from land point of view issued by AQMG (lands), but permission for erection of boundary wall is to be obtained from the undersigned. Whereas, the Father of the Addressees No.1 & 2 had not obtained any permission for construction of such boundary wall.

4. On such clarification regarding proposal for laying of underground pipeline by the undersigned, Sri R. Ranganathan, your Advocate, has submitted that, the drainage line which is proposed to be laid by the Cantonment Board through the property of the Addressees No.1 & 2, can be diverted and laid alongside Eastern part of the property and can be connected to the existing drain line at Malani Colony and a Representation in these lines would be submitted in due course.

5. After hearing the submissions of your Advocate regarding alternate drain line as per the proposal, the undersigned has clarified that, such proposal would be looked into after the feasibility report submitted by the Technical Staff of the Office.

6. So as to look into the proposal for alternate drain line, pursuant to the Feasibility Report, an Interim Speaking Order ref. (iii) cited above was passed by the undersigned, wherein it was suggested that, the suggestion for alternate drainage line would be looked into after Feasibility Report is submitted and till such time the you are directed not to block the existing drain flow until an alternate drain line is constructed and even advised to extend cooperation for inspection, so as to submit the Feasibility Report. For the said purpose, M/s. P.S. Engineering Consultants has been appointed to study the alternate drain line proposal as suggested by your Advocate, and to submit a Feasibility Report.

7. While this being so, after service of Interim Speaking Order dated 09.03.2022, ref.(iii) cited and when the Technical Committee is in the process of submitting its Feasibility Report, without waiting for the further course of action to pass a Final Order as per the Orders of the Hon'ble High Court, the Addressee No.1 of you have issued a Notice dated 30.03.2022, the ref.(iv) cited, making bald allegations against the officials of the Secunderabad Cantonment Board, alleging that illegally trespassing into your property and you have further expressed your intension to take steps to prosecute the undersigned for draining sewage into your lands and demolition of compound wall and directed to reconstruct the same, otherwise, you would be constrained to reconstruct the compound wall and you further called upon the undersigned to clean the agricultural well of the sewage, etc. All these pleadings were

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raised in your Writ Petitions in WP Nos.8942/2022 and 17131/2022 and those allegations were denied by the undersigned by filing a detailed counter affidavit along with material documents. After going through the pleadings from both sides, the Division Bench of the Hon'ble High Court of Telangana passed a common order on 02.03.2022 directing you to appear before the Chief Executive Officer of the Secunderabad Cantonment Board, the undersigned herein, on 07.03.2022 and afterwards the undersigned is directed to pass a final order in accordance with law. Before passing a final order by the undersigned, again raised the same issues in your Notice dated 30.03.2022, vide ref.(iv) cited, before passing a final order by the undersigned, which amounts to disobedience of the orders passed by the Hon'ble High Court.

8. In the meanwhile, the said Consultants have visited the subject area and prepared a topographical map of the proposed drain line at Chinna Kamela, Trimulgherry, Lake Catchment Area, and also prepared a Feasibility Report, the ref.(iv) cited above, and submitted the same to the undersigned for further course of action vide their letter dated 01.04.2022, ref.(v) cited above, which was received on 04.04.2022.

9. Subsequent to receipt of Feasibility Report, the undersigned addressed a letter dated 04.04.2022 to both of you, the ref.(vi) cited above, and requested to appear before the undersigned for taking further necessary action on the matter.

10. In response to the said letter, a reply from the Addressee No.1 of you has been received through WhatsApp dated 08.04.2022, ref. (vii) cited above, wherein you expressed your difficulties to appear before the undersigned, as detailed in the message. However, in the said message, you have further stated that, you had already appeared before the undersigned as per the directions of the Hon'ble High Court on 07.03.2022 and requested to take note of the above mentioned circumstances. But, there is no specific request from your side stating that you would like to appear before the undersigned on some other date, for taking further action in the subject matter.

11. In the meanwhile, the undersigned has perused the Feasibility Report submitted by M/s. P.S. Engineering Consultants, wherein for outfall of sewer/storm water through underground pipeline connecting into the lake/open nala, as shown in the enclosed map with Mean Sea Level (MSL), three options were suggested. **Option 1** indicates that, the underground line should pass through rocky strata and will pass along or across the bund of lake which economically not viable. Moreover, this may disturb and reduce the strength of the bund. Further, there is a possibility of backflow (water)

Page 4 of 7
CHIEF EXECUTIVE OFFICER
SECUNDERABAD CANTONMENT BOARD

resulting in inundation in downstream when lake reaches to Full Tank Level (FTL) especially during rainy season. **Option 2** suggests that, the storm/drain water line has to take sharp curve of nearly 120° as shown in the map so as to connect to the existing storm/sewage drain line which is practically not feasible for efficient discharge of water and may also result in accumulation of silt due to low flow velocity. Moreover, there is a possibility of backflow (water) resulting in inundation in downstream when lake reaches to Full Tank Level (FTL) especially during rainy season. In **Option 3**, the sewerage/ storm water can divert into the open nala at the downstream across the open land in GLR Sy.No.352/part (Sy.No.96 to 99) where three stretches Node N2 to N3, Node N3 to N1 and Node N1 to N5, as shown in the map which is about 234 mtrs., there is a steep gradient observed in the topographical survey (i.e., 550.318 to 544.7313) as shown in the map, due to which, the drain/storm water will dispose directly from N2 to N1 via N3, as shown in the map and disposed into the open nala at N5 from N1. Out of the above three options, the **Consultants recommended Option 3**, to lay underground drain line, as shown in the map, which is the best feasible and economical and efficient to discharge the storm/drain water from upstream to downstream.

12. Strangely, by showing scant respect to the common order passed by the Division Bench of the Hon'ble High Court of Telangana, before passing a final order, you have once again approached the Hon'ble High Court and filed a Writ Petition in WP No.19579/2022 praying the Hon'ble Court declaring the action of the 2nd Respondent i.e., the undersigned, in passing Interim Speaking Order dated 09.03.2022, as null and void and demolition of compound wall is also to be declared as illegal, arbitrary and also to declare the proposal of the undersigned to lay the public drain through your lands and also to declare the action of the undersigned in interfering with the construction of compound wall which you did not require any permission. The filing of the said Writ Petition, before passing a final order by the undersigned, amounts to a clear violation of the orders passed by the Division Bench of the Hon'ble High Court of Telangana, whereunder you have been given liberty to challenge the final orders, if passed against you, and without waiting for the final orders to be passed, the above said Writ Petition has been filed, praying erroneous reliefs, thereby the action initiated by you by filing such Writ Petition amounts to clear disobedience of the orders passed by the Division Bench of the Hon'ble High Court, for which you are liable for contempt of court proceedings.

13. However, after hearing the Writ Petition by the learned Single Judge of the Hon'ble High Court on 19.04.2022, upon considering the submissions from both sides, has directed the undersigned to pass final order as ordered by the Division Bench of the Hon'ble High Court in its common order, on or before.

मुख्य अधीक्षक अधिकारी, Page 5 of 7
CHIEF EXECUTIVE OFFICER,
सिफ्टरवादा जलनी परिषद

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26.04.2022. In view of the same, without waiting for the further response from your side, the undersigned is hereby passing a speaking order, as ordered by the Division Bench of the Hon'ble High Court.

14. Regarding laying of underground storm/drain line, in ref.(i) cited above, the undersigned had clarified that, during lifetime of your Father, he submitted a layout for sanction on the subject property by showing the area as referred in Option 3 of the Feasibility Report, as an area for the proposed storm/drain water passage, and the said layout was unsanctioned for the non-compliance of the objections raised by the Office of the Secunderabad Cantonment Board vide letter dated 19.01.2018. Further, in the layout plan submitted by your Father, inlet of storm/drain water is shown from the upstream and the outlet is shown connecting to existing open nala in the downstream. It indicates that, the storm/drain water is passing through the property as per natural gradient, since time is immemorial and the same is shown as underground storm/drain line in the layout plan submitted. The contention in your legal notice that, by broke open the compound wall, the drain water is let into your property from neighbouring colony, is not correct and the said storm/drain water is passing through those lands since decades on account of natural gradient and joining the open nala in the downstream.

15. By constructing a compound wall around your property, without any sanction from the Secunderabad Cantonment Board, the inflow of storm/drain water into the open nala from upstream, as per natural gradient, has been obstructed and as a result, a cesspool has been formed creating health hazards to the people living in the vicinity which creates unhealthy environment, which needs to be rectified for which the Notice at ref.(1) was issued.

16. To redress this issue and to avoid creation of cesspool, which is posing health hazards in the vicinity, the Secunderabad Cantonment Board has proposed to lay a new underground storm/drain line through your property, for the reasons assigned in the ref. (i) cited letter and the said suggestion has been ratified by the Technical Committee in their Feasibility Report vide Option 3, as detailed above. In this regard, the undersigned has made it clear that, the underground drain line will not cause any damage to your property and the same will be helpful to you in the long run when your property is taken up for development upon obtaining a valid layout from the Secunderabad Cantonment Board. Further, this proposal has been initiated to prevent health hazards and to remove cesspool in the locality, it has been decided to lay an underground storm/drain water pipeline through your property by taking utmost care to prevent any damage to your property. The undersigned is

मुख्य अभियंता, अधिकाारी
CHIEF ENGINEER, OFFICER,
SECUNDERABAD CANTONMENT BOARD
Page 6 of 7

empowered to lay an underground drain line, as per Option 3 of the Technical Report by exercising powers conferred u/Sec.213 and 224 of Cantonments Act 2006.

17. For the reasons recorded hereinabove, *vis-a-vis* the technical report, the suggestion made by your Advocate, on your behalf, for an alternate drainage line other than the Option 3, is hereby rejected, as the said suggestion is not feasible which is against the natural gradient. Hence, by virtue of the powers conferred u/Sec.213 and 224 of the Cantonments Act 2006, I hereby pass an order for laying an underground storm/drain water pipeline through your immovable property bearing Sy.No.96 to 99, corresponding to GLR Sy.No.352/part, Trimulgherry, Secunderabad Cantonment, to facilitate free-flow of storm/drain water from upstream area to downstream connecting to open nala, as per the Plan annexed to the Feasibility Report, without causing any damage to your property. Therefore, you are hereby requested to cooperate for the same. I further hereby clarify that this process of laying underground drain line work will be commenced after expiry of two weeks from the date of this order and during that period, the Secunderabad Cantonment Board will not take any coercive action against you, by adhering to the common order passed by the Division Bench of the Hon'ble High Court of Telangana in WP Nos.8942/2022 and 17131/2022 dated 02.03.2022. By passing this Final Order, the orders of the Hon'ble High Court are complied herewith.

Encl.: Copy of Feasibility Report along with sketch.



B. Ajith Reddy
Chief Executive Officer
Secunderabad Cantonment Board

Copy to:

Sri R. Ranganathan,
Advocate,
24, Ravi Cooperative Housing Society Ltd.,
Trimulgherry, Secunderabad - 500 015.
Mobile: 9393726203
Email: rranga.64@gmail.com

by hand through Guruswamy of SCB
1. Received the Lr.No/SCB/EB/Layout/Sy.No 96-99/
Trimulgherry/1065 dated 23.04.2022 on 25/04/22
at 1.13 pm. M.S. Raghavulu

2. Received by hand through Guruswamy of SCB
Trimulgherry Lr.No SCB/EB/Layout/Sy.No. 96 to 99/
Trimulgherry/1065 dated 23/04/2022 on 25/04/2022
at 1:15 PM. *[Signature]*





सिकंदराबाद छावनी परिषद

सरदार पटेल मार्ग, कोर्ट हौस परिसर, सिकंदराबाद 500003
दूरवानी संख्या ०४० - २७८०८६०० २७८०८६०१ - ०४० /

SECUNDERABAD CANTONMENT BOARD

SARDAR PATEL ROAD, COURT COMPOUND, SECUNDERABAD 500003
Tel No. 040-27808600 / 040 - 27808601 Email ID: ceo.scb2009@gmail.com



Lr.No.SCB/EB/Trimulgherry Lake/GLR Sy. No. 352/186 Date: 29 January, 2024

To

The Joint Chief Environmental Engineer,
Telangana State Pollution Control Board,
Zonal Office: Hyderabad,
H.No.6-3-1219, TS No.1 Part, Block-C, Ward No.91,
Near Country Club, Uma Nagar, Begumpet, Hyderabad.



Sub: TSPCB - RO - Medchal - The Hon'ble NGT, Chennai - Original Application No: 97 of 2022 filed Dr. M.S. Tejashwari, D/o. Late Sri M. Sathyanarayana Reddy, R/o. H. No.3-16-668/A, Trimulgherry 'X' Roads, Medchal - Malkajgiri District - Taskforce Committee meeting to be held on 31.01.2024 at 2.30 pm TSPCB, Board Office, Sanath Nagar, Hyderabad - Intimation to attend - Issued - Reg.

Imp
AEE-2
B

Sir/Madam,

- Ref: 1) TSPCB Order No.15-RR-II/TSPCB/ZO-HYD/TF/2023-161, dated 24.05.2023 received in this office on 29.05.2023.
- 2) Intimated this office vide Lr.No. NGT-97/MDC/TSPCB/2024-836, dated 25.01.2024 for the meeting.

Further to the report submitted to dated 14.06.2023, in response to the proceedings of Telangana State Pollution Control Board Order No.15-RR-II/TSPCB/ZO-HYD/TF/2023-161, dated 24.05.2023, a brief on the subsequent developments in the subject matter is furnished here under:

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- 1) A letter dated 26-06-2023 addressed to the Managing Director, HMWS&SB (Copy enclosed as Annexure – A) requesting to include the work of providing suitable STP with suitable capacity for treating the sewage near the agricultural land in Sy.no 96 to 99 belonging to Dr MS Tejaswi and others on priority basis as part of rejuvenation of the lake. Further informed that any additional cost for installation of STP and I&D structures will be borne by this office, so as to comply with the directions of Telangana State Pollution Control Board.
- 2) In response to this office letter dated 26.06.2023, the Director (Projects-I), HMWS & SB vide letter dated 01.07.2023 (Copy enclosed as Annexure – B) informed this office to deposit the funds for preparation of Detailed Project Report (DPR) and for laying of diversion main, so as to process further in the matter.
- 3) Accordingly on 05.07.2023 an amount of ₹90 lakhs has been transferred to HMWS & SB through RTGS Vide UTR No.SBIN52023070559038486, dated: 05.07.2023(Copy enclosed as Annexure – C) and requested to execute the work of rejuvenation of Trimulgheery lake and for preparation of DPR and also requested to provide the timelines for compliance of the requirements as stated in Telangana Pollution Control Board vide letter dated 24.05.2023.
- 4) Meanwhile the Government of Telangana vide GO Rt No. 412 dated 06.07.2023 (Copy enclosed as Annexure – D) accorded permission to the Managing Director, HMWS&SB to take up the work of construction of “Diversion, sewer pipe line with an estimated cost of ₹2.90,00,00,000 initially and including the cost of the project including STP along with maintenance and other allied works for rejuvenation of Trimulgherry lake from the funds of Hyderabad Metropolitan Development Authority.

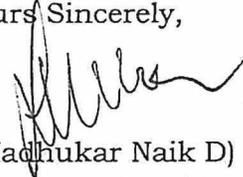
(31)

5) Later, this office vide letter dated 09.07.2023 transferred an amount of ₹1,00,00,000 through Bankers Cheque bearing No. 416362, dated 27.07.2023 (Copy enclosed as Annexure - ~~F~~^E) to HMWS&SB for the above referred work and also requested to provide timelines for compliance of the requirements as stated in Telangana Pollution Control Board letter dated 24.05.2023.

6) This office vide letter dated 06.09.2023(Copy enclosed as Annexure - ~~F~~^E) requested to take up the above referred work at the earliest and furnish timelines for onward submission to Telangana State Pollution Control Board and National Green Tribunal in compliance to the orders dated 25.04.2023 issued by TSPCB.

It is further informed that, on 08.12.2023 a Joint inspection has been carried out by the officials of HMWS&SB and Secunderabad Cantonment Board for assessing the ground conditions. Thereafter, it has been informed by the officials of HMWS&SB that, the above referred work will be executed after preparing the Detailed Project Report of sewage and strom water network. Further progress in the subject matter will be intimated in due course.

Yours Sincerely,



(Madhukar Naik D)
Chief Executive Officer,
Secunderabad Cantonment Board.



Copy to:

✓
The Environmental Engineer,
Telangana State Pollution Control Board,
Regional Office: Medchal,
H.No.6-3-1219, TS No.1 Part, Block-C,
Ward No.91, Near Country Club, Uma Nagar,
Begumpet, Hyderabad.

- for information.



सिकंदराबाद छावनी परिषद
 सरदार-पटेल मार्ग, कोर्ट हौस परिसर, सिकंदराबाद 500003
 दूरवानी संख्या ०४० - २७८०८६०० २७८०८६०१ - ०४० /
SECUNDERABAD CANTONMENT BOARD
 SARDAR PATEL ROAD, COURT COMPOUND, SECUNDERABAD 500003
 Tel No. 040-27808600 / 040 - 27808601 Email ID: ceo.scb2009@gmail.com

32

Lr No. SCB/EB/Chinna Kamela/GLR Sy.No 360/1184 Date: 26/6/23 June, 2023.

To

The Managing Director,
 HMWS&SB, 1st Floor,
 Administrative Building,
 Khairtabad,
 Hyderabad - 500 004.

Sub: Diversion of sewage entering into the Trimulgherry Lake - Manufacturing, supplying, lowering laying joining, testing and commissioning 600mm dia pipe RCC NP4 class trunk sewer main and conducting preliminary survey for comprehensive project for rejuvenation and beautician of lake - Reg.

Ref: 1) This Office Lr.No.SCB/GEN/Chinna Kamela/GLR Sy.No 360/1184 Dated 13.06.2023(copy enclosed).
 2) Telephonic conversation of the undersigned with the Chief Engineer, HMWS&SB.

Sir,

With reference to the above you are requested to include the work of providing STP with suitable capacity for treating the sewage discharge near the agricultural land in Sy. No. 96 to 99, belongs to Dr. M. S. Tejaswari and others on priority basis, in the subject work of diversion of sewage entering into the Trimulgherry lake as part of rejuenevation of the lake.

2. In this regard you are hereby requested to take up the work of rejuvenation of Trimulgherry Lake, preparation of DPR and additional work of installation of STP, I&D Structures near Sy. No 96 to 99, belonging to M.S Tejaswari & others.

3. Any additional cost for the installation of STP and I&D structures near the agricultural land in Sy. No. 96 to 99, belonging to Dr. M. S. Tejaswari, will be borne by this office, so as to comply with the directions of Telangana State Pollution Control Board as has been informed earlier vide this office letter cited in the above reference.

4. Your cooperation in this regard is highly solicited.



[Madhukar Naik D]
 Chief Executive Officer,
 Secunderabad Cantonment Board.

AG, SCB
 26/06/23

Annexure - 'B'

D. Sridhar Babu, M.E., FIE.
Director(Projects-I)



Hyderabad Metropolitan Water
Supply and Sewerage Board
5th Floor, "Administrative Building"
Khairatabad, Hyderabad-500 004,
Telangana, INDIA.
Tel: Off: +91-40-23442844/66512000
Fax +91-40-23442855

Lr.No:HMWSSB/DP-I/Trimulgherry Lake/2023-24/208

Dated:01-07-2023

To
The Chief Executive Officer,
Secunderabad Cantonment Board,
Secunderabad.

Sir,

Sub: HMWSSB - Diversion of sewerage entering into Trimulgherry Lake - Estimate for Manufacturing, supplying, lowering, laying, jointing, testing and commissioning of 600mm dia RCC NP4 class Trunk Sewer Main & conducting preliminary survey for comprehensive project for Rejuvenation and beautification of Lake - Depositing amount - Reg.

- Ref:
1. Lr.No.SCB/EB/GEN/Vol.II/1144, dt: 5.5.2018 from CEO, SCB.
 2. Lr.No.GM(E)/HMWSSB/PD-III/Trimulgherry lake/2019-20, dated: 3.4.2020.
 3. Lr.No.SCB/GEN/Vol.V/707, dt: 7.4.2020 from CEO, SCB.
 4. Lr.No.HMWSSB/MD/Diversion of Sewer/Trimulgherry Lake/2020-21/91, dated: 17.04.2020.
 5. Lr.No.SCB/GEN/Vol.III/33, dt: 26.3.2020 from CEO, SCB.
 6. Lr.No.SCB/GEN/Vol.V/746, dt: 21.4.2020 from CEO, SCB.
 7. Lr.No.HMWSSB/MD/Diversion of Sewer/Trimulgherry Lake/2020-21/107, dated: 02.05.2020.
 8. Lr.No.SCB/GEN/Vol.V/1469, dt: 01.07.2020 from CEO, SCB.
 9. Lr.No.SCB/EB/DPR/2478, dt: 12.11.2020 from CEO, SCB.
 10. Lr.No.CGM(E)/PCC-I/HMWSSB/Trimulgherry Lake/Estimate/2020-21/316, dated: 25.11.2020.
 11. Lr.No.SCB/EB/DPR/1014, dt: 09.04.2021 from CEO, SCB.
 12. Lr.No. HMWSSB/DP-II/Trimulgherry Lake/2021-22/21, dt:18.05.2021
 13. Lr.No.SCB/EB/DPR/1522, dt: 29.06.2021 from CEO, SCB.
 14. Lr.No.SCB/EB/DPR/573, dt: 26.02.2022 from CEO, SCB.
 15. Lr.No.SCB/EB/Trimulgherry Lake/359, dt: 22.02.2023 from CEO, SCB.
 16. Lr.No:HMWSSB/DP-I/Trimulgherry Lake/2022-23/723 dt:09-03-2023
 17. Lr.No:HMWSSB/CGM(E)/PCC-I/Trimulgherry Lake/2023-24/91 dated : 04-05-2023
 18. Lr.No.SCB/EB/Chinna Kela/GLR Sy.No.360/1424, dt: 26.06.2023.

Adverting to the subject and references it is to inform that, earlier as per the request of Secunderabad Cantonment Board sewer pipeline proposals were formulated and had lengthy correspondence vide references cited above.

In this regard, vide letter 17th cited the SCB was requested to deposit the cost of proposed work of laying 600mm dia RCC NP4 class diversion main at Trmulgherry lake and also to deposit Rs.48 Lakhs + 18% GST towards engaging consultant for preparation of

Sewerage Master Plan for Secunderabad Cantonment Area. Thus the SCB was requested to deposit total an amount of Rs.3.92 Cr with HMWSSB to proceed further in the matter.

Further the request made by Secunderabad Cantonment Board vide letter 18th cited to take up the work of rejuvenation of Trimulgherry Lake, preparation of DPR and additional work of installation of STP, I&D structures near Sy.No.96 to 99 belonging to M.S.Tejaswari & others, has been examined by HMWSSB.

In this regard it is to inform that the proposed consultancy services for preparation of comprehensive sewerage master plan covers the scope of work of "Preparation of Detailed Project Report (DPR) for sewage collection, Treatment, Disposal and recreation, beautification of water bodies by diversion of sewage away from lakes and constructing STPs for maintaining environs and hydrology of lakes including preparation, Detailed Engg Designs, Drawings, L Sections of pipelines, STPs, Recreation and Beautification etc., complete for entire Secunderabad Cantonment area".

As such, the installation of additional STP & I&D as requested by CEO, SCB is to be taken up as per comprehensive sewerage master plan recommendations at the suitable locations for which the required lands to be provided by the SCB including depositing funds with HMWSSB as per priority. In the first instance, the DPR for Trimulgherry Lake catchment will be prepared as requested by SCB.

In view of the above, the CEO, SCB is requested to deposit the funds with HMWSSB as already requested vide HMWSSB letter 17th cited for preparation of DPR and laying of diversion main, so as to take further process in the matter.

Yours faithfully,
[Signature]
1/11/23
Director (Projects-I)
H.M.W.S. & S.B.

Copy to CGM(E), PCC-I, HMWSSB, K'bad, Hyd, for information and necessary action.

Copy submitted to MD's Table.

CEO	<i>[Signature]</i>	Accts:	
ADDL.CEO		TS	
		Per. Supdt.	
JT. CEO		TS	
Asst. A/C	<i>[Signature]</i> 4/11/23	Accts	
		TS	
E.E.	<i>[Signature]</i>	S.P.	
W.S.S.		S.C.	
P.A.		R.K.	

Annexure - 'c'

35



सिकंदराबाद छावनी परिषद

सरदार पटेल मार्ग, कोर्ट हास परिसर, सिकंदराबाद 500003

दूरवानी संख्या ०४० - २७८०८६०० / ०४० - २७८०८६०१

SECUNDERABAD CANTONMENT BOARD

SARDAR PATEL ROAD, COURT COMPOUND, SECUNDERABAD 500003

Tel No. 040-27808600 / 040 - 27808601

Email ID: ceo.scb2009@gmail.com



वस्त्रे कुटुम्बकम्
ONE EARTH - ONE FAMILY - ONE FUTURE

Lr. No. SCB/EB/Trimulgherry Lake/ 11499

Date: 05 July. 2023.

To

The Managing Director,
HMWS&SB, 1st Floor,
Administrative Building,
Khairatabad,
Hyderabad - 500004.

Sub:- HMWSSB - Diversion of sewage entering into the Trimulgherry Lake - Estimate for Manufacturing, supplying, lowering, laying, jointing, testing and commissioning 600mm dia pipe RCC NP4 class trunk sewer main and conducting preliminary survey for comprehensive project for rejuvenation and beautification of lake - Reg.

- Ref:- 1. HMWSSB letter No. HMWSSB/DP-I/Trimulgherry Lake/2023 -24/208 dated 01.07.2023.
2. This office letter no.SCB/GEN/Vol-II/1144 dated 05.05.2018.

Sir,

A Bankers Cheque bearing no.416357 dated 04.07.2023 amounting to Rs.90,00,000/- (Rupees Ninety Lakhs only) issued in favour of HMWS&SB and the same is transferred through RTGS vide UTR No. SBIN52023070559038486 dated 05.07.2023 towards first instalment for execution of subject work. The photocopies of the RTGS receipt and the banker's cheque are enclosed for your perusal.

2. You are hereby requested to execute the work of rejuvenation of Trimulgherry Lake and preparation of DPR for the area under the jurisdiction of Secunderabad Cantonment. Further requested to take up the work and provide timelines for compliance of the requirements as stated in Telangana State Pollution Control Board vide letter dated 24.05.2023 near the agricultural land in Sy. No 96 to 99 belonging to M.S Tejaswari, for onward submission to Telangana State Pollution Control Board.



[Madhukar Naik D]
Chief Executive Officer,
Secunderabad Cantonment Board.

Copy to:

Sri Raghu, Chief Manager
HMWS&SB, Fifth Floor,
Administrative Building,
Khairatabad,
Hyderabad.

for information.

36

Payable Only

भारतीय स्टेट बैंक
State Bank Of India

(00916)-SECUNDERABAD
PATNY, NEAR SECUNDERABAD HPO, OPP CMR
HYDERABAD, TELANGANA 500003
Tel: 40 27047150 Fax: IFS Code: SBIN0000916 SWIFT:

04072023
D D M M Y Y Y Y

1001 BLUE ORDER (A) / 02/01/2022
SES/ASAI (C) / CTS-2010

HMWS & SB.

को या उनके आदेश पर OR ORDER

रुपये RUPEES *Ninety lahs only*

अदा करें ₹ 90,00,000/-

40030752059

VALID UP TO ₹ 30 LACS AT NON-HOME BRANCH FOR NON-CASH TRANSACTION ONLY

CURRENT A/C
PREFIX:
2109100032

95025703004

CHIEF EXECUTIVE OFFICER, SECUNDERABAD CA

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

⑈416357⑈ 500002037⑈ 003519⑈ 29

37

Counter foil

SBI STATE BANK OF INDIA

Branch Sec-5

Date 4/17/23

Received ₹ 90,00,000/-

From CEO, SBI

For remittance of NEFT/RTGS by way of

(i) Transfer (only NEFT), (ii) Cash (only

NEFT), (iii) Cheque (NEFT/RTGS) using

cheque No. 416357 dt: 4/17/23

favouring HMWS SBI

User ID No.	HMWS
Queue No.	3015216
IFSC Code	CNRAB0000216
Beneficiary Bank & Branch	CANARA BANK, Khairat
Amount ₹	90,00,000/-
Bank's Charges ₹	-
Total ₹	90,00,000/-
(Rupees)	Ninety Lakhs

For office Use,

UTR No. 2022070559038486

Branch Manager

38

GOVERNMENT OF TELANGANA
ABSTRACT

Municipal Administration and Urban Development Department - Engineering
- HMWSSB - Secunderabad Cantonment - Diversion of sewerage entering
into Trimulgherry Lake, Secunderabad Cantonment - Comprehensive project
for rejuvenation and beautification of Trimulgherry Lake of Secunderabad
Cantonment Board - Permission - Accorded - Orders - Issued.

MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (ENGG) DEPARTMENT

5522
14-8-23
G.O.Rt.No. 412

Dated: 06.07.2023.
Read the following:-

1. From the MD, HMWSSB, Hyderabad, Lr.No. HMWSSB /MD /Div-Sew-Tirumalagiri-Lake/2020-21/91, dated: 17.04.2020 addressed to the CEO, Secunderabad Cantonment Board.
2. Sri Manne Krishank, Chairman, Telangana State Mineral Development Corporation Ltd., Hyderabad, dt: 07.06.2023.

&&&

ORDER:

In the reference 1st read above, the Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board, Hyderabad informed that, the Chief Executive Officer, Secunderabad Cantonment Board, has requested HMWSSB to divert the sewage entering into the Trimulgherry. Accordingly, the Chief General Manager (E), PCC-1 and General Manager (E), Projects Division-III, HMWSSB had inspected the Site along with the Cantonment Board members and Engineers on 01.04.2020 and found that the sewage is entering the Trimulgherry Lake from 3 places. An estimate is prepared in interception of inlet nalas and to divert the sewage flows to the downstream of lake.

2. The Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board, Hyderabad has further informed that, for immediate diversion of sewage away from the lake, the estimate for the priority work of diversion sewer main has been prepared amounting to Rs.2.90 Crores.

3. The Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board, Hyderabad has requested the Chief Executive Officer, Secunderabad Cantonment Board to deposit the cost of Diversion Sewer pipe line of Rs.2.90 Crores initially and the cost of Project including STP along with maintenance and other allied works for rejuvenation of the lake will be intimated after receipt of DPR.

4. In the reference 2nd read above, the Chairman, Telangana State Mineral Development Corporation Limited, Hyderabad has stated that, the Trimulgherry Lake is found to be polluted with untreated sewage generated by the surroundings colonies, resulting in surface water pollution and causing inconvenience to locals. The ground water is getting polluted and mosquito menace has increased and many people have also been affected due to waterborne diseases for a long time. The eight-acre lake has been taken over by water hyacinth and during monsoon the rainwater overflows onto the streets and nearby houses around the lake.

5. After careful examination of the matter, Government hereby accords permission to the Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board to take up the work of construction of "Diversion Sewer pipe line with an estimated cost of Rs.2.90 Crores initially and including the Cost of Project including STP along with maintenance and other allied works for rejuvenation of Trimulgherry Lake, Secunderabad, subject to meet said amount from the Funds of Hyderabad Metropolitan Development Authority.

P.T.O

39

::2::

6. The Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board, Hyderabad shall take further necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

C. SUDHARSAN REDDY
SECRETARY TO GOVERNMENT

To
The Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board, Hyderabad.

Copy to:

The Metropolitan Commissioner,
Hyderabad Metropolitan Development Authority, Hyderabad,
The Chief Executive Officer, Secunderabad Cantonment Board,
Secunderabad.

OSD to Hon'ble Minister, MAUD
P.S. to Chairman,

Telangana State Mineral Development Corporation Limited, Hyderabad.
OSD to Special Chief Secretary to Government, MA& UD Department.

P.A. to Secretary to Government, MA& UD Department.
SF/SC.

// FORWARDED :: BY ORDER //

Important

Jias
SECTION OFFICER

CEO	<i>Kold</i>	Accts:	
ADDL.CEO		TS	
		Res. Supdt	
JT. CEO		HS	
OS. <i>21/4/8/10/11/12</i>		Stores	
		V.L.	
E.B.		G.B.	
W.S.S.		R.C.	
P.A.		R.X.	



(40)
सिकंदराबाद छावनी परिषद

सरदार पटेल मार्ग, कोर्ट हॉस परिसर, सिकंदराबाद 500003

दूरवाणी संख्या ०४० - २७८०८६०० / ०४० - २७८०८६०१

SECUNDERABAD CANTONMENT BOARD

SARDAR PATEL ROAD, COURT COMPOUND, SECUNDERABAD 500003

Tel No. 040-27808600 / 040 - 27808601

Email ID: ceo.scb2009@gmail.com



संविधान संरक्षणम्
THE SAATHI - ONE FAMILY - ONE FUTURE

Lr. No. SCB/EB/Trimulgherry Lake/ 1812

Date: 24 July, 2023.

To

The Managing Director,
HMWS&SB, 1st Floor,
Administrative Building,
Khairtabad,
Hyderabad - 500004.

Sub:- HMWSSB - Diversion of sewage entering into the Trimulgherry Lake - Estimate for Manufacturing, supplying, lowering, laying, jointing, testing and commissioning 600mm dia pipe RCC NP4 class trunk sewer main and conducting preliminary survey for comprehensive project for rejuvenation and beautification of lake - Reg.

- Ref:-
1. HMWSSB letter No. HMWSSB/DP-I/Trimulgherry Lake/2023 - 24/208 dated 01.07.2023.
 2. This office letter no.SCB/GEN/Vol-II/1144 dated 05.05.2018.
 3. This office letter No. SCB/EB/Trimulgherry Lake/1499, dated 05.07.2023.

Sir,

A Bankers Cheque bearing no.416362 dated 20.07.2023 amounting to Rs.1,00,00,000/- (Rupees One Crore only) issued in favour of HMWS&SB towards Second instalment for execution of subject work is enclosed. The first instalment amount of Rs. 90,00,000/- has been already deposited with the HMWS&SB and the same has been communicated vide this office letter cited at reference no. 3 above.

2. You are once again requested to execute the work of rejuvenation of Trimulgherry Lake and preparation of DPR for the area under the jurisdiction of Secunderabad Cantonment. Further requested to take up the work and provide timelines for compliance of the requirements as stated in Telangana State Pollution Control Board vide letter dated 24.05.2023 near the agricultural land in Sy. No 96 to 99 belonging to M.S Tejaswari, for onward submission to Telangana State Pollution Control Board.



Copy to:

Sri Raghu, Chief Manager
HMWS&SB, Fifth Floor,
Administrative Building,

[Madhukar Naik D]
Chief Executive Officer,
Secunderabad Cantonment Board.

- for information.

4

भारतीय स्टेट बैंक
State Bank Of India

(00315)-SECUNDERABAD
PATNY, NEAR SECUNDERABAD HPO,OPP CMR
HYDERABAD,TELANGANA 500003
Tel : 40 27847155 Fax : IFS Code : SBIN0000916 SWIFT :

VALID FOR 3 MONTHS ONLY
20 07 20 23
D D M M Y Y Y Y

M.C.P.
PAY HMWSSB

को या उनके आदेश पर OR ORDER

रुपये RUPEES One Crore only

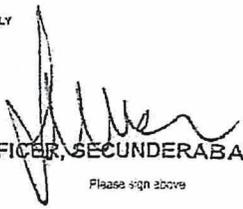
अदा करें ₹ 1,00,00,000/-

अ. नं. 40030752059
अ. नं.

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH FOR NON-CASH TRANSACTION ONLY

CURRENT A/C
PREFIX :
2109100032

95025703004


CHIEF EXECUTIVE OFFICER, SECUNDERABAD CA
Please sign above

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

⑈4 1636 2⑈ 50000 203 7⑆ 0035 19⑈ 29

11049 / 100 / BLUE ORDER / R / 02 / M / 2023
SESHAASA (C) / CTS-2010



(42)
सिकंदराबाद छावनी परिषद

सरदार पटेल मार्ग, कोर्ट हॉस परिसर, सिकंदराबाद 500003

दूरवानी संख्या ०४० - २७८०८६०० ०४० - २७८०८६०१ /

SECUNDERABAD CANTONMENT BOARD

SARDAR PATEL ROAD, COURT COMPOUND, SECUNDERABAD 500003

Tel No. 040-27808600 / 040 - 27808601 Email ID: ceo.scb2009@gmail.com



Lr.No.SCB/EB/Trimulgherry/ 967

Dated 06-09-2023.

To
The Managing Director,
HMWS&SB,
Administrative Office Building
Khairatabad, Hyderabad - 4,
Telangana State

Sub: HMWSSB – Diversion of sewage entering into Trimulgherry Lake-Estimate for Manufacturing, Supplying, Lowering, Laying, Jointing, Testing and Commissioning 600mm dia pipe RCC NP4 class trunk sewer main and conducting preliminary survey for comprehensive project for rejuvenation and beautification.

Ref: 1. This office Lr.No.SCB/EB/15thFC/1649 dated 18.07.2023.
2. This office Lr.No.SCB/EB/Trimulgherry lake dated 05.07.2023.

Sir,

This office till date deposited an amount of Rs.1.90 crores in two installments vide reference first and second cited above. The Government of Telangana vide G.O.Rt.No.412 dated 06.07.2023 has accorded permission to The Managing Director of HMWS&SB to take up the work of construction of diversion sewage pipe line with an estimated cost of Rs.2.90 Crores which includes cost of project and STP along with maintenance and other allied works for rejuvenation of Trimulgherry lake. Further, Government of Telangana directed HMDA in the above referred G.O to allot the funds for the work of rejuvenation of Trimulgherry lake.

It is to further submit that altogether an amount of Rs.5.8 Crores allotted for rejuvenation of Trimulgherry lake, in this regard it is requested to increase the scope of the work in the form of proposing STP's in the vicinity at Trimulgherry lake and strengthening the bund and removal of silt etc., if any additional funds, if required, the same may be communicated.

It is once again requested to take up the work at the earliest and furnish timelines for onward submission to TSPSCB & National Green Tribunal in compliance of the orders dated 24.05.2023 issued by state in the Telangana State Pollution Control Board (TSPCB) near agricultural land in Sy. No96 to 99 belonging to M.S Tejashwari.

This may be treated under priority.



CHIEF EXECUTIVE OFFICER,
SECUNDERABAD CANTONMENT BOARD.

2023 123



43

Annexure-IV

सिकंदराबाद छावनी परिषद

सरदार पटेल मार्ग, कोर्ट हौस परिसर, सिकंदराबाद 500003
द्वारवानी संख्या ०४० - २७८०८६०० २७८०८६०१ - ०४० /

SECUNDERABAD CANTONMENT BOARD

SARDAR PATEL ROAD, COURT COMPOUND, SECUNDERABAD 500003
Tel No. 040-27808600 / 040 - 27808601 Email ID: ceo.scb2009@gmail.com



सुने वृक्षं
ONE EARTH - ONE PEOPLE - ONE FUTURE

Lr.No.SCB/EB/Trimulgherry Lake/GLR SY.NO. 352/297 Date:08.02.2024

To

The Joint Chief Environmental Engineer,
Telangana State Pollution Control Board,
Zonal Office: Hyderabad,
H.No.6-3-1219, TS No.1 Part, Block-C, Ward No.91,
Near Country Club, Uma Nagar, Begumpet, Hyderabad.

Sir/Madam,

Sub: TSPCB - RO - Medchal - The Hon'ble NGT, Chennai - Original Application No.97 of 2022 filed Dr. M.S. Tejashwari, D/o. late M.Sathyanarayana Reddy, R/o.H.No.3-16-668/A, Trimulgherry 'X' Roads, Medchal-Malkajiri District - Taskforce Committee Meeting to be held on 30.01.2024 @2.30 PM at TSPCB, Board Office, Sanath Nagar, Hyderabad - Intimation to attend - Issued - Reg.

Sir,

- Ref: 1)HMWS & SB · Lr.No. HMWSSB/DP-I/Rejuvenation and beautification of lake/2023-24/46, dated: 08.02.2024 (Copy enclosed)
2)This office Lr.No.SCB/EB/Trimulgherry Lake/GLR Sy.No. 325/263, dated: 06.02.2023.
3)This office Lr.No.SCB/EB/Trimulgherry Lake/GLR Sy.No. 352/186 dated 29.01.2024.
4)TSPCB Order No.15-RR-II/TSPCB/ZO-HYD/TF/2023-161, dated 24.05.2023.
5)Intimated this office vide Ltr. No. NGT- 97/MDC/TSPCB/ 2024-836, dt.25.01.2024 for the meeting.

In continuation to this office letter dated 06.02.2024, it is to bring to your notice that, this office is in receipt of a letter dated:08.02.2024 from the Managing Director, HMWS & SB along with the timelines which comprises of immediate action by construction of diversion main, pumping mains,

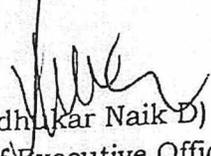
44

I & D Structures and pumping arrangements for treating the sewage entering in to the lake belonging to Ms. Tejeswari and also in to the Trimulgherry Lake.

The detailed action plan along with time lines furnished by HMWS & SB vide letter HMWS & SB Lr.No. HMWSSB/DP-I/Rejuvenation and beautification of lake/2023-24/46, dated: 08.02.2024 is enclosed for your perusal.



Yours sincerely,


(Madhukar Naik D)
Chief Executive Officer
Secunderabad Cantonment Board

Copy to:

The Environmental Engineer,
Telangana State Pollution Control Board,
Regional Office: Medchal,
H.No.6-3-1219, TS No.1 Part, Block-C,
Ward No.91, Near Country Club, Uma Nagar,
Begumpet, Hyderabad.

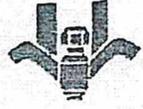
- for information.

సి. సుధర్శన్ రెడ్డి, ఐ ఎస్ ఎస్.
నిగూహా సంవాలకులు

C. Sudharsan Reddy, IAS
Managing Director



హైదరాబాద్ మహానగర నీటి సరఫరా
మరియు మురుగు నీటి పారుదల మండలి
Hyderabad Metropolitan
Water Supply & Sewerage Board



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Lr.No.HMWSSB/DP-I/Rejuvation and Beautification of Lake /2023-24/45/46 Date:08-02-2024

To:
The Chief Executive Officer,
Secunderabad Cantonment Board,
Sadar Patel Road, Court Compound,
Secunderabad - 500003.

Sir,

Sub: HMWSSB -DP-I – Diversion of sewage entering into TrimulgheeryLake by providing suitable diameter pipeline for diversion - Conducting preliminary survey for comprehensive project for Rejuvenation and beautification of Lake – Action Plan – Timelines - Reg.

Ref: Lr.No:SCB/EB/Trimulgheery lake/GLR Sy.No.352/220,dt:02.02.2024

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With reference to the subject cited and as already informed, HMWSSB has engaged consultant for preparation of comprehensive project for Rejuvenation and beautification of Trimulgheery Lake.

The consultant has carried out the preliminary and detailed survey along with the HMWSSB team and counterpart team of SCB and submitted an action plan with timelines and methodology proposed for adoption to treat the sewage entering into the land belongs to Ms.Tejaswari and also into Trimulgheery Lake in two stages as below.

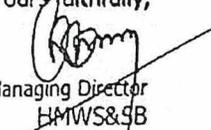
Stage-I: Comprises of immediate action by construction of diversion main, pumping mains, I&D structures and pumping agreements for treating the sewage entering into lake belonging to Ms.Tejaswari and also into Trimulgheery Lake(proposed timelines enclosed)

Stage-II: Construction of STP of suitable capacity at the downstream of Trimulgheery lake, treating all sewage flows and letting treated water into lake for rejuvenating lake and further beautification of lake by providing earthen bund, greenery, promenades etc.,

Stage-II works need to be taken up after land acquisition of suitable land and capacity of STPs finalized.

This is for your information.

Yours faithfully,


Managing Director
HMWSSB



Water is precious, Every Drop Counts



Khairatabad, Hyderabad - 500 004, Telangana State, India Tel: +91-40-23442844

Proposed Timelines for the Stage-I Works Trimulgherry Lake Protection Works

S.No.	Stage-I	Duration	Target Dates For Completion.
1.	Preparation & Submission interim report for Diversion pertains at Trimulgherry Lake Estimate for Diversion main pumping main, I&D and pumping arrangements.	1Week	12.02.2024
2.	Approvals of DPR/Master Plan AS/TS	1 Week	19.02.2024
3.	Tender Processing for Diversion main, pumping main I&D and pumping equipment	3 Weeks	20.03.2024
4.	Issue of Work order /Agreement and Commencement out of work .	1 Week	27.03.2024
5.	Completion of Work.	3 Months	30.06.2024

[Handwritten Signature]
 DIRECTOR (PROJECTS-I)
 HMWS & SB, Khairatabad,
 Hyderabad - 500 004.

[Handwritten Signature]

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ANNEXURE - V

[3215]

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
FRIDAY, THE TWENTY NINTH DAY OF APRIL
TWO THOUSAND AND TWENTY TWO

:PRESENT:

THE HONOURABLE DR. JUSTICE G.RADHA RANI
WRIT PETITION NO: 22126 OF 2022

Between:

1. Dr.M.S.Tejaswari, D/o Late M.Satyanarayana Reddy.
2. Dr.M.S.Raghavendar, S/o Late M.Satyanarayana Reddy.

Petitioners

AND

1. The Union of India, Represented by its secretary, Ministry of Defence, New Delhi.
2. The Cantonment Board, Secunderabad, represented by its The Chief Executive Officer, Secunderabad.

Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or direction more in the nature of Writ of Mandamus a) declaring the final order of the respondent no.2 passed in file number Lr.No.SCB/EB/layout/Sy.No.96 to 99/Trimulgherry/1065 dated 23/4/2022 is illegal, arbitrary and violative of Article 14, 19, 21, 300A of the Constitution of India as well as opposed to the provisions of the Environment Protection Act, and the Air and Water Pollution Act, 1974 and consequently set aside the same as illegal in the interest of justice b) consequently declare the proposal of the respondent no.2 to lay a public drain through the land of the petitioner as illegal, arbitrary and against the provisions of the Cantonments Act, 2006 and consequently set aside the same in the interest of justice.

IA NO: 2 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order of the respondent no.2 passed in file number Lr.No.SCB/EB/layout/Sy.No.96 to 99/Trimulgherry/1065 dated 23/4/2022, Pending disposal of WP 22126 of 2022, on the file of the High Court.

IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restrain the respondent no.2 and its agents and contractors or persons claiming under it from laying any pipeline through the land of the petitioner in Sy.Nos. 96/e, 97/a, 98/a, (parts of 96, 97, 98) of Trimulgherry Village and Mandal, Secunderabad, Pending disposal of WP 22126 of 2022, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of SRI R RANGANATHAN Advocate for the Petitioners, SRI NAMAVARAPU RAJESHWAR RAO (ASSGI) for the Respondent no.1, SRI K.R. KOTESWARA RAO, Senior Standing Counsel for the respondent no.2, and the Court made the following.

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ORDER

Sri.Namavarapu Raheshwar Rao, Assistant Solicitor General of India, takes notice for respondent No.1.

Sri.K.R.Koteswara Rao, Senior Standing counsel, takes notice for respondent No.2.

Heard learned counsel for the petitioner and learned counsel for the respondents.

Both the parties are directed to maintain Status-quo.

Post this matter on 06.06.2022.

SD/- L. SHIVA PARVATHI
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Secretary, Ministry of Defence, The Union of India, New Delhi. (by RPAD)
2. The Chief Executive Officer, The Cantonment Board, Secunderabad, Secunderabad. (by RPAD)
3. One CC to SRI. R RANGANATHAN Advocate [OPUC]
4. One spare copy

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HIGH COURT

GRRJ

DATED:29/04/2022

POST THIS MATTER ON 06.06.2022.

ORDER

WP.No.22126 of 2022

STATUS QUO



